

Rajya Sabha

[Dr. K. L. Rao]

Development Consultancy Services (India) Limited, New Delhi, for the year 1970-71.

- (2) Annual Report of the Water and Power Development Consultancy Services (India) Limited New Delhi for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No LT-1310/71]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the sittings (6th to 8th) of the Committee on Private Members' Bills and Resolutions held during the current session.

10.02 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha :-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th December, 1971, agreed without any amendment to the Coking Coal Mines (Emergency Provisions) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 13th December, 1971."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1971, agreed without any amendment to the Naval and Afloat Prize Bill, 1971, which

was passed by the Lok Sabha at its sitting held on the 15th December, 1971."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Essential Commodities (Amendment) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 16th December, 1971."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 14th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill 1971, which was passed by the Lok Sabha at its sitting held on the 14th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

ESSENTIAL COMMODITIES (AMENDMENT) BILL

SECRETARY : Sir, I lay on the Table of the House the Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha on the 16th December, 1971.

10.03 hrs.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following seven Bills passed by the houses

Assurances Report

of Parliament during the current session and assented to since a report was last made to the House on the 16th November, 1971

(1) The Stamp and Excise Duties (Amendment) Bill, 1971 ,

(2) The Industrial Disputes (Amendment) Bill, 1971 ,

(3) The Railway Passenger Fares Bill 1971 ,

(4) The Tax on Postal Articles Bill 1971

(5) The Inland Air Travel Tax Bill 1971 ,

(6) The Air Corporations (Amendment), Bill, 1971 ,

(7) The Arms (Amendment) Bill 1971.

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTH TENTH AND ELEVENTH REPORTS

DR KALLAS (Bombay South) I beg to present the following Reports of the Committee on Public Undertakings -

(1) Sixth Report regarding action taken by Government on the recommendations contained in their Seventieth Report (Fourth Lok Sabha) on India Tourism Development Corporation.

(2) Tenth Report regarding action taken by Government on the recommendations contained in their Sixty-ninth Report (Fourth Lok Sabha) on Air India

(3) Eleventh Report regarding action taken by Government on the recommendations contained in their Forty-ninth Report (Fourth Lok Sabha) on Industrial Finance Corporation of India.

COMMITTEE ON GOVERNMENT ASSURANCES

SECOND REPORT

SHRI V. SHANKER GIRI (Damoh) :

I beg to present the Second Report of the Committee on Government Assurances.

10 04 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) Sir I rise to announce that Government Business in this House during the week commencing from 20th December, 1971, will consist of

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of The Union Territories Taxation Laws (Amendment) Bill 1971

The Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha

The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971, as passed by Rajya Sabha.

(3) Consideration of an amendment moved by Rajya Sabha in the Prevention of Insults to National Honours Bill, 1971

(4) Consideration and passing of The Contempt of Court Bill, 1971, as passed by Rajya Sabha

The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts of Nagaland, Bill), 1971.

The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971

The Diplomatic Relations (Vienna Convention) Bill, 1971.